

[Placed in Library. See No. LT-2380/68.]

- (2) A copy of the Annual Report for the year 1967-68 on the working of the Seamen's Provident Fund Scheme, 1966. [Placed in Library. See No. LT-2381/68.]

U.P. Government Notifications under Kanpur and Meerut Universities Act.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on the Table a copy each of the following U.P. Government Notifications (Hindi and English versions) under sub-section (1) of section 31 of the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation, dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh :—

- (1) Notification No. CI (R)-4699/XV-39(9)-1966, published in Uttar Pradesh Gazette, dated the 28th September, 1968 containing the First Statutes of Kanpur University.
- (2) Notification No. CI (R)-7578/XV-39(9)-1966, published in Uttar Pradesh Gazette, dated the 28th September, 1968 containing the First Statutes of Meerut University. [Placed in Library. See No. LT-2382/68.]

Amendments to Indian Police Service Regulations and messages exchanged between Centre and Kerala

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 1983, published in Gazette of India, dated the 16th November, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2383/68.]
- (2) A copy each of the following messages exchanged between the Central Government and the Government of Kerala regarding the

Essential Services Maintenance Ordinance, 1968, in pursuance of an assurance given by the Minister of Home Affairs in the House on the 19th November, 1968 :—

- (i) Wireless message No. 13/6(S)/68-Estt. (B), dated the 14th September, 1968 from HOME, NEW DELHI to all Chief Secretaries of State Governments, Lt. Governors/Chief Commissioners of Union Territories.
- (ii) Wireless message No. 13/6(S)/68-Estt. (B) dated the 17th September, 1968 from HOME, NEW DELHI to all Chief Secretaries of State Governments, Lt. Governors/Chief Commissioners of Union Territories.
- (iii) Crash message No. 54851/SS4/68/HOME, dated the 18th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
- (iv) Crash Wireless message No. 59/14/68-Poll.I(B), dated the 19th September, 1968 from HOME, NEW DELHI to Chief Secretary, Trivandrum.
- (v) Wireless message No. 54851/SS4/68-HOME, dated the 19th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
- (vi) C.C.B. message No. 40873, dated the 23rd September, 1968 from HOME, NEW DELHI to Chief Secretary, Kerala, Trivandrum.
- (vii) Wireless message, dated the 26th September, 1968 from Chief Secretary, Trivandrum to HOME, NEW DELHI.
- (viii) Wireless message, dated the 27th September, 1968 from Chief Secretary, Kerala, Trivandrum to HOME, NEW DELHI. [Placed in Library. See No. LT-2384/68.]

12.37 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the

[Secretary]

Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968 which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1968."

TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL

As passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968 as passed by Rajya Sabha.

12.38 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1968-69.

DEMANDS FOR SUPPLEMENTARY GRANTS (PONDICHERRY), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for 1968-69.

12.39 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House

during the week commencing 2nd December, 1968, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's order Paper.
- (2) Consideration and passing of :
The Insurance (Amendment) Bill, 1968, as reported by the Joint Committee.
The Food Corporations (Amendment) Bill, 1967.
The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.
The Khuda Bakhsh Oriental Public Library Bill, 1968.
The Special Marriage (Amendment) Bill, 1968, as passed by Rajya Sabha.
- (3) Discussion on the Reports of the University Grants Commission for the years 1965-66 and 1966-67 and consideration and passing of the University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha.
- (4) Discussion regarding Centre-State relations on Tuesday the 3rd December, at 4 p.m.
- (5) Further discussion of the motion regarding drought conditions in the country on Wednesday, the 4th December, at 5 p.m.
- (6) Discussion regarding sugar policy on Thursday, the 5th December, at 5 p.m.

SHRI NATH PAI (Rajapur) : Sir, there is no provision for a debate on the threatened strike by the LIC employees.

MR. SPEAKER : The Business Advisory Committee will take a decision.

SHRI NATH PAI : Yesterday you yourself told us ; the Minister was present when this demand was made.

MR. SPEAKER : After that, the Business Advisory Committee met and they discussed the matter, and this was the programme decided by them, not by me.